

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.192/MP/2023 along with IA Nos. 76/2023 and 83/2023

Subject : Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a precondition for continuing its connectivity, then the same be permitted along with TGNARE.

Petitioner : Bharat Aluminium Co. Ltd. (BALCO)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **14.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Ms. Lavanya Panwar, Advocate BALCO
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Gajendra Sinh, WRLDC
Shri Aditya Das, WRLDC
Shri Alok Mishra, WRLDC
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent, CTUIL, sought the liberty to file its reply in the matter.

2. In response, the learned counsel for the Petitioner requested that the amended Petition filed by the Petitioner, by way of IA No. 83/2023, be taken on the record. Learned counsel for Respondent, CTUIL did not oppose the said submission.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed to take the amended Petition on the record and accordingly, IA No. 83/2023 was disposed of. The Commission directed the Respondent, CTUIL, to file its reply on the amended Petition within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petition will be listed for the hearing on **24.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)